

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

CORAM:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

Petition No. 108/2000

In the matter of

Transmission Tariff for Transmission System associated with Gandhar Gas Power Project (Stage I) in Western Region.

And in the matter of

Power Grid Corporation of India Ltd. ... **Petitioner**

Vs

1. Madhya Pradesh Electricity Board, Jabalpur
2. Maharashtra State Electricity Board, Mumbai
3. Gujarat Electricity Board, Baroda
4. Electricity Department, Govt. of Goa, Panaji, Goa
5. Electricity Department, Admn of Daman & Diu, Daman
6. Electricity Department, Admn of Dadra & Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur **Respondents**

ORDER

The petition was filed for approval of tariff for the period ending 31.3.2001 in respect of the following elements of Gandhar Transmission System:

| | Particulars of the assets cost as per revised | Date of Commercial Operation |
|-----|---|------------------------------|
| (a) | 400 kV Gandhar-Padghe S/C line with associated bays | 1.3.1998 |
| (b) | 400 KV Gandhar S/C line | 1.6.1998 |
| (c) | 220 KV Gandhar-Bharuch D/C line with associated bays | 1.8.1994 |
| (d) | 400 KV Gandhar- Dehgam D/C line with sub-station at Dehgam | 1.6.1995 |

2. In the details submitted in support of loans, the petitioner had indicated that there was no repayment before 31.3.2002 of Grid Bond-I loan taken for 400 kV of Gandhar-Padghe S/C line and 400 kV Gandhar-Gandhar S/C line and no repayment of loan was shown up to 31.3.2001. The tariff was approved in terms of the Commission's order dated 12.8.2002 based on the information placed on record by the petitioner.

3. In Petition No. 74/2001, part repayment of Grid Bond-I loan was shown prior to 31.3.2001. Subsequently, affidavits have been filed on behalf of the petitioner on 5.2.2003, 26.3.2003 and 30.4.2003 showing loan allocation details. From these details also, it is observed that there had been repayment of Grid Bond-I loan prior to 31.3.2001, and the details furnished in these affidavits are in agreement with the details of loan furnished in Petition No.74/2002.

4. As it now transpires, the details furnished earlier by the petitioner, duly supported by affidavit were erroneous and for that reason tariff already approved by the Commission in its order of 12.8.2002 calls for a revision.

5. In exercise of power under Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 the petitioner is directed to show-cause as to why the tariff already approved by the Commission by order dated 12.8.2002 should not be reviewed. The reply should be filed latest by 25.4.2004 with advance copy to the respondents.

6. The petitioner is further directed to show-cause by 25.4.2004 the reasons, for filing of incorrect affidavit before the Commission in the proceedings in this petition.

7. List this petition on 13.5.2004.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 19th March 2004